**IN THE HIGH COURT OF JHARKHAND, RANCHI**
**W.P.(S) No.4146 of 2019**
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Rajkishore Mahto …. Petitioner

---Vs.---

The State of Jharkhand & Ors. ….. Respondents
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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**
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For the Petitioner : Mr. Altaf Hussain, Advocate
For the Respondent-State : Mr. Mukesh Kumar Sinha, Sr.S.C-I
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**Order No. 5 : Dated 24th June, 2020**

Heard Mr. Altaf Hussain, the learned counsel appearing for the petitioner and Mr. Mukesh Kumar Sinha, the learned Sr.S.C.-I appearing on behalf of the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

The learned counsel appearing for the petitioner submits that he will remove the defects within a week. He further submits that identical matters are coming on 13.08.2020.

Accordingly, post the matter on 13.08.2020.

(**Sanjay Kumar Dwivedi, J.**)

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